

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

O.A.NO. 32 of 1992.

Between

Dated: 20.1.1992.

Phillip Jacob

... Applicant.

And

1. The Secretary to Government, Ministry of Railways, New Delhi.
2. The Additional Divisional Railway Manager(I) R.G. S.C.Rly, Sec-bad.
3. The Senior D.M.E. (C&W), G.G.Secunderabad.
4. Shri T.Selvaraj, Inquiry Officer, C.W.I/Hqrs, Sec-bad.

... Respondents.

Counsel for the Applicant : Shri. K.S.R.Anjaneyulu.

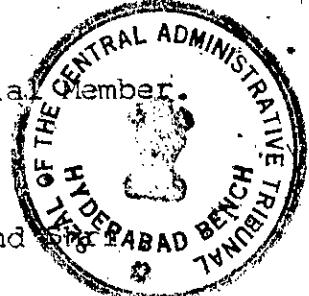
Counsel for the Respondents : Shri. J.R.Gopal Rao, SC for Rlys.

CORAM:

Hon'ble Mr. T.Chandra Sekhar Reddy, Judicial Member.

The Tribunal made the following order:-

Sri K.S.R. Anjaneyulu for the applicant, and Shri J.R.Gopal Rao, SC for the respondents are present.



This is a case where the Applicant has been removed from service by the respondents as per the order dated 6.5.91 and this OA is filed to set aside the said order. As against the said removal order, the applicant has preferred an appeal to the Addl. Divisional Railway Manager, who is the appellate authority. The said appeal dated 15.5.1991 is appended to this O.A. and the same is Annexure VI. Even though six months has elapsed, the said appellate authority seems to have not decided the said appeal of the applicant. So the applicant has approached this Tribunal for the relief indicated above.

The applicant has complied with the provisions of Section 20 of the Administrative Tribunals Act by preferring, an appeal within the period of limitation, before the competent authority.

I have gone through the memorandum of the appeal that has been submitted by the applicant to the Appellate Authority. The applicant has raised certain legal issues in the said memorandum of appeal.

For a ~~se~~ctive adjudication of the matter in dispute, the

opinion of the appellate authority will be very much necessary.

So, I am of the view that interests of justice would better be served if this OA is disposed of at the admission stage itself, by giving appropriate directions to the respondents to decide the appeal.

In the result, the appellate authority is directed to dispose of the said appeal in accordance with law within six weeks from the date of the issue of this order if the appeal of the applicant is not already disposed of.

If the applicant is aggrieved by the final orders passed by the Competent authority, the applicant would be at liberty to approach this Tribunal afresh in accordance with law after the said final orders are passed.

The O.A. is disposed of accordingly at the admission stage itself.

Sd/-

Deputy Registrar (Jud1.)

CERTIFIED TO BE TRUE COPY

Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad

Copy to:-

1. The Secretary to Government, Ministry of Railways, New Delhi.
2. The Additional Divisional Railway Manager (I) B.G. South Central, Railway, Secunderabad.
3. The Senior D.M.E. (C&W), B.G., Secunderabad.
4. Shri T. Selvaraj, Inquiry Officer, C.W.I./Hors, Secunderabad.
5. One copy to Shri. K.S.R. Anjaneyulu, advocate, 1-1-365/A, Jawaharnagar, Bakaram, Hyd-bad 20.
6. One copy to Shri. J.R. Gopal Rao, S. C. for Rlys, CAT, Hyd-bad.
7. One spare copy.

Rsm/-

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